

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
STARRED QUESTION No.206  
TO BE ANSWERED ON 08.07.2019**

**Fees in Private Schools**

**\*206. SHRIMATI MEENAKASHI LEKHI:  
MS. LOCKET CHATTERJEE:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that private schools increase fees without prior notice to parents and if so, the details thereof;
- (b) the steps taken/being taken by the Government to control such arbitrary hikes of school fees;
- (c) whether the Government has issued any guidelines/formulated any rules regarding charging of fees by private schools affiliated to CBSE and if so, the details thereof along with prescribed norms for charging/increasing of fees by private schools and the items under which such fees can be charged; and
- (d) the number of cases reported to the Government during the last three years regarding irregularities by the private schools and the action taken by the Government in this regard?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT**

**(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (d): A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO THE PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.206 FOR ANSWER ON 08.07.2019 ASKED BY SHRIMATI MEENAKASHI LEKHI AND MS. LOCKET CHATTERJEE REGARDING FEES IN PRIVATE SCHOOLS.**

(a) and (b): The Government and the Central Board of Secondary Education (CBSE) do receive sporadic complaints against its affiliated independent unaided schools with regard to fee hike and other charges. Education is a subject in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the State Governments. Thus, the matter relating to fees and its components in schools are regulated in terms of Rules and Instructions of the State Government concerned. It is for the respective State Government concerned to take necessary action against such schools which violate the Rules and Instructions of the State Government in the matter.

So far as CBSE is concerned, whenever any complaint against unaided private schools affiliated to it regarding charging/ increasing of fees is received, the Board, as per the existing guidelines, immediately seeks report from the concerned affiliated school and necessary action is initiated as per Affiliation Bye Laws. In case of serious violations, the Board takes action that may lead to disaffiliation of the erring schools.

(c): The Central Board of Secondary Education (CBSE) has incorporated following provisions in Chapter 7 of Affiliation Bye- Laws, 2018 related to School fee:

- No Society/ Trust/ Company /School shall charge capitation fee or accept donations for the purpose of admission for pupils.
- Admission Fee and Fee charged under any other head are to be charged only as per the regulations of the Appropriate Government.
- Fees shall be charged under the heads prescribed by the Department of Education of the State/ UTs.
- Fee revision of schools shall be subject to laws, regulation and directions of the Appropriate Government.
- Fee shall not be revised without the express approval of the School Management Committee or the process prescribed by the Appropriate Government under any circumstances.

As per rule 7.6 of the Affiliation Bye-laws 2018, the acts and regulations of the Central and State / UT Government enacted/ framed in connection with regulation of fee in respect of the various categories of the schools situated in the State are applicable to the school affiliated with CBSE also.

(d): 27 complaints have been received during the period w.e.f. 01.01.2017 to till date. All these complaints have been taken up with the Local Authorities of the

concerned Education Department and District Administration of respective State Governments.

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